

(2022) 02 SEBI CK 0071

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 312 Of 2021

Chanda Kochha

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 11-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0071

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Somashekhar Sunderesan, Rohan Dakshini, Pooja Kothari, Sanaea Laskari, Bhavin Shah, Shyam Mehta, Abhiraj Arora, Karthik Narayan, Harshvardhan Nankani, Shourya Tanay, Anshu Mehta

Judgement

1. Adjourned for the day. List on March 25, 2022. Interim relief, if any, to continue till the next date of listing.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.